

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

CP/020/0060/2019 in OA/020/284/2017

HYDERABAD, this the 2nd day of December, 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

Hon'ble Mr. B.V. Sudhakar, Admn. Member



SHAIK HUSSAIN,
S/o Late Issak Madeena,
Aged about 34 years,
Occ: Nil, R/o D.No.44-17-1/1,
Behind Nageswara Gas Godown,
Tatichetlapalem, Visakhapatnam.

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Applicant

(By advocate: Mr. D.Subbaramaiah)

Vs.

1. Aruna Sundar Rajan I.A.S.,
Chairman of Telecom Commission and
Telecom Secretary, Union of India,
Secretary to Government, Dept. of Telecom,
20, Ashok Road, New Delhi-04,
2. Anupama Srivatsava,
Chief General Manager/
Chief Managing Director,
Bharat Sanchar Nigam Limited,
Chief General Manager
(Personnel-IV Section),
5th Floor, Bharat Sanchar Bhavan,
Janpath, New Delhi,
3. V. Sundar,
Chief General Manager (Telecom)
Bharat Sanchar Nigam Limited,
Telangana Circle, Hyderabad,
4. A.Purnachandra Rao,
Deputy General Manager (MTCE)/
Chief General Manager (Telecom),
Bharat Sanchar Nigam Limited,
A.P.Telcom Circle, 4th Floor,
BSNL Bhavan, Vijayawada, A.P 520 004.

5. Smt. Nalini Varma,
Senior General Manager,
Bharat Sanchar Nigam Limited,
Tecom District, Daba Gardens,
Visakhapatnam 530 020.

Respondents

(By advocate: Mrs. P. Yasasvi, SC for BSNL)



ORAL ORDER

PER HON'BLE Mr. JUSTICE L.NARASIMHA REDDY, CHAIRMAN

Applicant filed OA 284/2017 seeking the relief of appointment on compassionate grounds on account of the death of his father. That OA was disposed of on 08.01.2019 directing the respondents to reopen the case of applicant and consider afresh in accordance with the circular dated 01.10.2014.

2. This C.P is filed alleging that respondents did not comply with the same.
3. Respondent No.1 filed counter affidavit stating that it is the concern of Respondents No.2 to 5.
4. Respondents No.2 to 5, on the other hand, filed counter affidavit stating that in compliance with the order passed, the case of applicant was reopened and will be placed before the Committee in the next meeting.

5. Heard Mr. D.Subbaramaiah, learned counsel for petitioner and Mrs. P Yasasvi, learned standing counsel for respondents.

6. The case of the applicant was already considered and a decision was communicated. This Tribunal held that it needs to be reconsidered in terms of the circular dated 01.10.2014. Respondents have already reopened the case of the applicant and as and when the Committee meets, his case would be considered. Therefore, it cannot be said that there is contempt on the part of respondents. Depending on the outcome of the meeting, which is to be held in future, applicant can pursue his remedies.

7. C.P accordingly closed.

8. There shall be no order as to costs.

(B V SUDHAKAR)
MEMBER (A)

(JUSTICE L.NARASIMHA REDDY)
CHAIRMAN

vsn